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**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 26-07-2018.**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

**APPLICATION NUMBAER :**

**PETITION NUMBER : CP/46/2017**

**NAME OF THE PETITIONER(S) : S. K. Ganesan & 4 others**

**NAME OF THE RESPONDENT(S) : Balaji Rubber & Reclaims pvt ltd & 8 ors**

**UNDER SECTION : 241/242**

**S.No. NAME (IN CAPITAL)  
SIGNATURE**

**DESIGNATION**

**REPRESENTATION BY WHOM**

- |   |                            |                    |
|---|----------------------------|--------------------|
| 1. R. Divya Preethika<br>(for Adv. B. Dharmaraj).                             | For Respondent &           | R. Divya Preethika |
| ② CBI Viswanath   | COUNSEL FOR<br>R 1 to 7    | hln                |
| 3) Dr. K.S. Ravichandran<br>S. Manjula Devi<br>M.K. Preetha<br>for ICSP & Co. | Counsel for<br>Petitioners | M.K. Preetha       |

(7)

CP/46/2017

**ORDER**

Counsel for Petitioners present. Counsel for R1 to R7 and R8 present. Both sides submitted that the talks between the parties for settlement in presence of mediator have failed and once again they are trying to explore the possibilities for settling the matter in this regard. Both parties are directed to exchange the proposals in the presence of their counsel and submit the outcome of settlement talks. This Tribunal gives a final chance for negotiating for an acceptable settlement between the parties, otherwise this Tribunal will pass necessary orders based on the pleadings and arguments. Matter is adjourned. **Put up on 23.08.2018.**

*-sa-*  
(S VIJAYARAGHAVAN)  
Member (Technical)

*scf*  
(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)

sr